

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 1st November 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 54 of 2012

A Bill further to amend the Tamil Nadu Dr. M.G.R. Medical University, Chennai, Act, 1987

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Dr. M.G.R. Medical University, Chennai (Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 6th day of August 2012.

Amendment of section 10.

2. In section 10 of the Tamil Nadu Dr. M.G.R. Medical University, Chennai, Act, 1987 (hereinafter referred to as the principal Act), in the proviso to sub-section (3), for the expression "sixty-five years", the expression "seventy years" shall be substituted.

Repeal and saving.

3. (1) The Tamil Nadu Dr. M.G.R. Medical University, Chennai (Amendment) Ordinance, 2012 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Tamil Nadu
Act 37 of
1987.

Tamil Nadu
Ordinance
15 of 2012.

STATEMENT OF OBJECTS AND REASONS.

The maximum age limit to hold the office of the Vice-Chancellor of the Tamil Nadu Dr. M.G.R. Medical University, Chennai, was sixty-five years. It was considered to raise the maximum age limit to hold the office of the Vice-Chancellor of the Tamil Nadu Dr. M.G.R. Medical University, Chennai so as to utilise the knowledge and experience gained by the medical professionals for the enrichment of medical education in the State. The Government decided to amend Section 10(3) of the Tamil Nadu Dr. M.G.R. Medical University, Chennai, Act, 1987 (Tamil Nadu Act 37 of 1987) to raise the maximum age limit to hold the office of the Vice-Chancellor of the Tamil Nadu Dr. M.G.R. Medical University, Chennai from sixty-five years to seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009). Accordingly, the Tamil Nadu Dr. M.G.R. Medical University, Chennai (Amendment) Ordinance, 2012 (Tamil Nadu Ordinance 15 of 2012) was promulgated by the Governor on the 30th July 2012 and the same was published in the *Tamil Nadu Government Gazette Extraordinary*, dated the 6th August 2012.

2. The Bill seeks to replace the said Ordinance.

Dr. V.S. VIJAY,
Minister for Health.

A.M.P. JAMALUDEEN,
Secretary.